

**GOVERNMENT OF INDIA  
WOMEN AND CHILD DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3532

ANSWERED ON:16.04.2010

ORPHANAGES

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**Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:**

- (a) : whether the Government proposes to enhance the amount of grant being given to the State Governments and social organizations to run orphanages in their respective States;
- (b) : if so, the details of the amounts to be increased, State-wise;
- (c) : whether orphanages/observation/juvenile homes are becoming a nesting ground for crime and juvenile delinquency, due to lack of basic facilities and productive training and the children are becoming victims of malnutrition and various infectious diseases due to poor sanitation conditions in these juvenile homes;
- (d) : if so, the details thereof alongwith remedial steps taken by the Government in this regard;
- (e) : whether the Government has any monitoring mechanism to monitor these orphanages; and
- (f) : if so, the details thereof?

**Answer**

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) & (b) : Ministry of Women and Child Development is implementing a centrally sponsored scheme, namely, Integrated Child Protection Scheme [ICPS] from the financial year 2009-10. Under this scheme, financial assistance is provided to the State Governments/ UT Administrations for establishment and maintenance of homes/ institutions for children in need of care and protection. The Central share in grant's for major components under the old scheme, namely, A Programme for Juvenile Justice and Integrated Child Protection Scheme [ICPS] are given in the Annex.

(c) & (d) : The homes are set up and run by the State Governments/ UT Administrations either by themselves or in association with voluntary organizations. The Model Rules under the Juvenile Justice (Care and Protection of Children) Act, 2000 provide for standards of physical infrastructure for homes like separate facilities according to age group of children, standards of accommodation, adequate lighting, ventilation, drinking water, toilets and other facilities like clothing, bedding, nutrition, medical facilities, education, vocational training, etc. The State Governments/UT Administrations are required to run the homes as per the provisions of the Rules. No report stating that the juvenile homes have become nesting ground for crime and juvenile delinquency, has been received in the Ministry of Women and Child Development.

(e) & (f) : Under Rule 63 of the Model Rules, 2007, the State Governments/ UT Administrations are required to set up 'State, District or City level Inspection Committee' to visit and oversee the conditions in the institutions and appropriateness of the processes for safety, well being and permanence; review the standards of care and protection being followed by the institutions; look at incidences of violation of child rights; look into the functioning of the management committee and children's committee; and make suggestions for improvement and development of the institutions . The Inspection Committee is required to carry out inspections at least once in every three months and submit reports to the concerned authorities in the State. If required, the Central Government may call for the report at any time from the State Government/UT Administrations.